

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 428 of 2025

IN THE MATTER OF:

BALJIT SINGH

...Applicant

Versus

STATE OF HARYANA & ORS.

...Respondent(s)

INDEX

S.No.	Particulars	Page No.
1	Reply on behalf of Respondent No. 4 & 5	1


Filed By:
AKASH SHARMA
Sub-Divisional Officer (C)
Tohana
For Respondent No. 4 & 5
sdm.tohana@hry.nic.in

Date : 07-07-2026

Filed Through:


Rahul Khurana, Advocate
Counsel for Respondent No. 4 & 5
9811894060
rkhuranalegal@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 428 of 2025

IN THE MATTER OF:

BALJIT SINGH

...Applicant

Versus

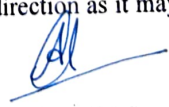
STATE OF HARYANA & ORS.

...Respondent(s)

REPLY ON BEHALF OF RESPONDENT NO. 4 AND 5

1. It is respectfully submitted that Respondent No. 4, namely the Deputy Commissioner, Fatehabad and Respondent No. 5, namely the Sub-Divisional Magistrate, Tohana, have examined the matter. It is submitted that the reply already filed by the Executive Engineer, Haryana State Agricultural Marketing Board (HSAMB), adequately deals with the issues raised in the present Original Application and the same may kindly be read and treated as the reply on behalf of Respondent No. 4 and Respondent No. 5 as well.
2. It is further submitted that the other respondents including HSPCB have already filed their respective replies in O.A. No. 428 of 2025, titled Baljit Singh vs. State of Haryana & Others. Hence, no separate or additional reply is required to be filed by Respondent No. 4 and Respondent No. 5 at this stage.
3. It is, therefore, respectfully prayed that the reply filed by the Executive Engineer, HSAMB, may kindly be taken on record and treated as the reply on behalf of Respondent No. 4 and Respondent No. 5.

In view of the above it is most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to dismiss the Original Application and pass any other order or direction as it may deem fit and proper in the facts and circumstances of the case.



Sub-Divisional Officer (C)
Tohana

Date : 07-07-2026

Place : Tohana

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 428 of 2025



IN THE MATTER OF:

BALJIT SINGH

...Applicant

Versus

STATE OF HARYANA & ORS.

...Respondent(s)

AFFIDAVIT

I, Akash Sharma, IAS, S.D.O. (C) Tohana, aged about 36 years, do hereby solemnly affirm and state as under:

1. That I am the Respondent No. 5 and authorized representative of Respondent No. 4, and in the aforesaid official capacity, I am well conversant with the facts and circumstances of the present case and therefore, competent to swear this affidavit.
2. That I have gone through the contents of the accompanying reply which has been drafted under my instructions.


Deponent

VERIFICATION

Verified at Tohana on 7th Day of July, 2026 that the contents of the reply are true and correct to the best of my knowledge and on the basis of the information derived from the official records which I believe to be true and no material fact has been concealed therein.


Deponent

ATTESTED

 07/07/2026
RAM BHAGAT
NOTARY TOHANA
 This Document is Registered
 Sr. No. 588 Date 07/07/2026